

**IN THE INCOME TAX APPELLATE TRIBUNAL "A"**  
**BENCH KOLKATA**

**Before Shri Sanjay Garg, Judicial Member and Dr. Manish Borad, Accountant Member**

**I.T.A No.111/Kol/2021**  
**Assessment year: 2016-17**

**Rosy Khaitan.....Appellant**  
**Ranchi Road,**  
**Blanshbanglow,**  
**Purulia-723101.**  
**[PAN: AJOPG6181D]**

**vs.**

**PCIT, Asansol.....Respondent**

**Appearances by:**

None appeared on behalf of the appellant.

Shri Biswanath Das, CIT-DR, appeared on behalf of the Respondent.

Date of concluding the hearing : September 08, 2022

Date of pronouncing the order : September 08, 2022

**ORDER**

**Per Sanjay Garg, Judicial Member:**

The present appeal has been preferred by the assessee against the order dated 09.03.2021 of the Principal Commissioner of Income Tax [hereinafter referred to as 'PCIT'] exercising his revision jurisdiction u/s 263 of the Income Tax Act (hereinafter referred to as the 'Act').

2. At the outset, the ld. DR has produced on record a copy of the application dated 06.09.22 moved by the assessee addressed to this Tribunal which was received in his office, wherein, the assessee-appellant has requested for withdrawal of the appeal on the ground that in the set-aside assessment proceedings, the returned income of the assessee has been accepted. In view of this, the appeal of the assessee is hereby dismissed as withdrawn.

3. In the result, the appeal of the assessee stands dismissed as withdrawn.

***Kolkata, the 8<sup>th</sup> September, 2022.***

Sd/-  
**[Dr. Manish Borad]**  
**Accountant Member**

Sd/-  
**[Sanjay Garg]**  
**Judicial Member**

Dated:08.09.2022.

RS

*Copy of the order forwarded to:*

1. Rosy Khaitan
2. PCIT, Asansol
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches